

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.403
CP/215/ND/2023

IN THE MATTER OF:

Amul Mohan Mittal Son Of Satish Mohan Mittal	...	Applicant
Versus		
Integrated Technologies Limited	...	Respondent

Under Section 58 (3)

Order delivered on 04.06.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Sharad Rajwanshi and Adv. Ankita Sharma
For the Respondent	: CA Vijay Kumar Gupta

HYBRID HEARING (PHYSICAL & VC)

ORDER

Heard the arguments on behalf of the Applicant as well as Respondent.

Issue notice to SEBI returnable by **23.07.2024**. For clarification with respect to the press release dated 27.03.2019 bearing No. 12/2019 issued by IBBI. List the matter on **23.07.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)